

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 10

IA(IBC)(PLAN) /14/2024 (NEW IA) in C.P. (IB)/1807(MB)2018

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **01.04.2024**

NAME OF THE PARTIES: **BANK OF BARODA VS TOPWORTH URJA
& METALS LIMITED**

Section 30, 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA(IBC)(PLAN) /14/2024 (NEW IA) in C.P. (IB)/1807(MB)2018

- 1) Mr. Rohan Rajadhyaksha, Ld. Counsel for the Resolution Professional and Mr. Madhav Kanoria, Ld. Counsel for the Successful Resolution Applicant are present.
- 2) Ld. Counsel for the Successful Resolution Application submits that they are contemplating to file an Intervention Application to bring on record effect of the order passed by this Bench in relation to Mine Closure Cost; thus, prays for an adjourned in the present Matter.

- 3) Ld. Counsel for the Resolution Professional has tendered the Synopsis of the Resolution Plan Application and the same is taken on record.
- 4) Stand over to 22.04.2024, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare